# LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRIRTORY OF DELHI

# SESSION REVIEW – FOURTH SESSION (First Part)

## Fourth Session First Part (9 June 2016 to 13 June 2016):

The House held three sittings during the First Part of the Fourth Session of the Sixth Assembly. The Session commenced on 9.6.2016 and was adjourned *sine die* on 13.6. 2016.

## **Election of Deputy Speaker:**

On 10.6.2016, Shri Arvind Kejriwal, Hon'ble Chief Minister moved the following Motion: "That Ms. Rakhi Birla, a Member of this House, be chosen as the Deputy Speaker of this House."

The House adopted the Motion. The Chair announced that Ms. Rakhi Birla had been chosen unanimously as the Deputy Speaker of the Legislative Assembly and congratulated her.

**Special Mention (Rule 280):** 28 Notices were received under Rule 280. 21 matters were raised in this session under rule 280 by the Members pertaining to various departments.

## **Presentation of Report:**

On 9.6.2016, Ms. Bhawna Gaur presented the First Report of the Rules Committee.

## **Congratulatory Motion (Rule 114):**

On 10.6.2016 Shri Jarnail Singh (Rajouri Garden) moved the following Motion: "This House congratulates the Government of Delhi for its decision to appoint teachers of Punjabi language in all the Government Schools, raising their salaries and also for naming the flyover at Barapullah as "Baba Banda Singh Bahadur Flyover". The following Members participated in the debate: Shri Amanatullah Khan (He also moved that the words 'Urdu teachers' be added to the Motion), Shri Manish Sisodia, Hon'ble Deputy Chief Minister, Shri Jarnail Singh (Tilak Nagar) Shri Avtar Singh 'Kalkaji', Ms. Alka Lamba, Shri Somnath Bharti, Shri Imran Hussain, Hon'ble Minister of Food and Civil Supplies, Shri Jagdeep Singh, Hon'ble Chief Whip and Shri Madan Lal.

The following amended Motion was adopted by voice vote: "This House congratulates the Government of Delhi for its decision to appoint teachers of Punjabi and Urdu language in all the Government Schools, raising their salaries and also for naming the flyover at Barapullah as "Baba Banda Singh Bahadur Flyover".

The discussion lasted for 13 minutes.

#### Legislation:

"The Delhi Value Added Tax (Amendment) Bill, 2016 (Bill No.3 of 2016)" was passed on 13.6.2016 by the House.

# **Short Duration Discussion:**

1. On 9.6.2016, Shri Nitin Tyagi, initiated discussion on alleged corruption and maladministration in the Municipal Corporations of Delhi. The following Members participated in the debate: Ms. Bhawna Gaur and Sh. Jarnail Singh (Rajouri Garden).

The discussion continued on 10.6.2016. The following Members participated in the debate: Shri Jarnail Singh (Rajouri Garden), Shri Rajender Pal Gautam, Ms. Alka Lamba, Shri Vijender Garg, Shri Jagdeep Singh, Hon'ble Chief Whip, Shri Somnath Bharti, Shri Dinesh Mohaniya, Shri Amanatullah Khan, Shri Ajesh Yadav, Shri Mahender Goyal, Col. Devender Sehrawat, Shri Anil Bajpai, Ms. Bhawna Gaur, Shri Akhileshpati Tripathi and Shri Sharad Kumar.

Hon'ble Chief Minister replied to the discussion

The discussion lasted for one hour and fifty five minutes.

**2. On 13.6.2016,** Ms. Alka Lamba initiated discussion on "alleged corruption in DDCA and the status of the functioning of the Inquiry Commission constituted to probe this matter". The following Members participated in the debate: shri Jagdeep Singh, Hon'ble Chief Whip, Ms. Sarita Singh, Shri Ajay Dutt, Shri Rajender Pal Gautam, Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Nitin Tyagi and Shri Somnath Bharti. Shri Kapil Mishra, Hon'ble Minister replied to the debate.

The discussion lasted for 25 minutes.

3. On 13.6.2016 Shri Surender Singh initiated discussion on "the alleged negligence of the Delhi Police in investigating the death of NDMC officer, Shri M M Khan". The following Members participated in the discussion: Shri Amanatullah Khan, Ms. Alka Lamba and Shri Vijender Gupta, Hon'ble Leader of Opposition.

Hon'ble Chief Minister replied to the debate and suggested that a Resolution be adopted by the House to confer the status of 'martyr' on the deceased officer. The resolution was put to vote and adopted by voice vote.

The House also observed silence as mark of respect to the departed soul.

The discussion lasted for 54 minutes.

**4.** On **13.6.2016**, Ms. Bhawna Gaur initiated discussion on "the alleged corruption in issuing CNG fitness certificate and the status of the Inquiry Commission constituted to probe these irregularities." Shri Saurabh Bhardwaj and Shri Sanjeev Jha participated in the discussion.

Shri Satyender Jain, Hon'ble Minister of Home replied to the debate.

# Motion:

1. On 9 June 2016, during a discussion initiated by Shri Sanjeev Jha, on alleged irregularities in restoration of license of a Fair Price Shop Shri Saurabh Bhardwaj moved the following sense of the House Motion with the leave of the House:

"This House agrees:

That a Special Inquiry Committee to probe alleged irregularity in restoration of a cancelled licence of a ration shop M/s Janata Provision Store located in Sant Nagar area, Burari, be constituted;

That the Committee shall consist of the following Members:

1. Shri Vishesh Ravi 2. Shri Somnath Bharti 3. Shri Amanatullah Khan 4. Shri Rajesh Gupta 5. Shri Rajendra Pal Gautam 6. Shri Madan Lal 7. Shri Nitin Tyagi 8. Shri Narayan Dutt Sharma and 9. Shri Jagdish Pradhan

That the Hon'ble Speaker shall appoint one of the Members of the Committee as its Chairperson; That the terms of reference of the Committee shall be:

To look into the correctness or otherwise of the procedure adopted by the authorities concerned in cancelling the licence of the said ration shop;

To look into the correctness or otherwise of restoration of the cancelled licence as ordered by Hon'ble Lt. Governor;

To examine existence of malafide intent, if any, in the decisions referred to above;

To investigate grave allegation of bribery that is supposed to have taken place for restoring the cancelled licence;

To receive complaints on similar such matters and to investigate the same; and

To take up any other matter that is incidental or consequential to the issue under examination;

That the Committee is free to decide its own procedure to fulfil the mandate given to it by the House;

That the Committee is free to enlarge the scope of the investigation, if needed, subject to approval of Hon'ble Speaker;

That the Committee shall exercise all powers and immunities available to the existing Committees of the Legislative Assembly; and

That the Committee shall submit its report to Hon'ble Speaker before the commencement of the Fifth Session of the Sixth Legislative Assembly"

As Shri Jagdish Pradhan stated that he did not want to be a member of the proposed Committee, Shri Saurabh Bhardwaj amended his Motion and proposed that the name of Shri Jagdish Pradhan be substituted with the name of Ms. Bhawna Gaur. The amended Motion was put to vote and adopted by voice vote.

The discussion lasted for one hour and ten minutes.

## 2. On 9.6.2016 Sh. Ajay Dutt, Hon'ble Member moved the following Motion:

"This House condemns in strongest possible terms the dastardly attack made on Sh. Rakesh Kumar, Councillor of Ward No.82 of North MCD which falls under Matia Mahal Assembly Constituency. The attack was made on Sh. Rakesh Kumar, a Dalit Councillor, who went to attend the meeting of MCD at Ram Lila Maidan today, by the leaders and the activists of BJP without any provocation. This House directs the Commissioner of Police to initiate strictest possible action against perpetrators of this attack on Sh. Rakesh Kumar and proceed against them under provisions of SC/ST Act, IPC and all other applicable laws. This House further directs that all the assaulters, including the Councillors, who are clearly visible in the videos be arrested immediately."

The following Members participated in the Discussion: Sh. Somnath Bharti, Ms. Rakhi Birla, Sh. Rajender Pal Gautam, Sh. Madan Lal, Sh. Sandeep Kumar and Sh. Rajesh Gupta.

The Motion was put to vote and adopted by voice vote.

The discussion lasted for 35 minutes.

**3.** On 10.6.2016, during a short duration discussion initiated by Shri Nitin Tyagi on **alleged corruption and maladministration in the Municipal Corporations of Delhi,** Shri Somnath Bharti moved the following Motion with the leave of the House:

"This House agrees:

That a House Committee be constituted to inquire into alleged rampant corruption and irregularities in the Municipal Corporations of Delhi and to suggest measures for improvement in their functioning;

That the Committee shall consist of the following Members: 1. Shri Ajesh Yadav 2. Shri Kartar Singh Tanwar 3. Shri Mahendra Yadav 4. Shri Naresh Balyan 5. Shri Rajesh Gupta 6. Shri Sahi Ram 7. Shri Sharad Kumar 8. Ms. Bhawna Gaur, and 9. Shri Jagdish Pradhan

That the Hon'ble Speaker shall appoint one of the Members of the Committee as its Chairperson;

That the terms of reference of the Committee shall be:

To inquire into the allegations of rampant corruption and irregularities in the Municipal Corporations of Delhi;

To study the existing set up of the Municipal Corporations in Delhi and to recommend measures to improve its functioning in all spheres including administration, sanitation, primary health and education, service-delivery system, revenue generation, financial sustainability etc.;

To study and recommend about the suitability of continuing with the present set up of three Municipal Corporations;

To receive and enquire into complaints and representations from various stakeholders and general public on issues pertaining to the Municipal Corporations and recommend corrective measures, and

To take up any other matter that is incidental or consequential to the issue under examination;

That the Committee is free to decide its own procedure to fulfil the mandate given to it by the House:

That the Committee is free to enlarge the scope of the investigation, if needed, subject to approval of Hon'ble Speaker;

That the committee shall exercise all powers and immunities available to the existing Committees of the Legislative Assembly; and

That the Committee shall submit its report to Hon'ble Speaker before the commencement of the sixth Session of the sixth Legislative Assembly".

The Motion was put to vote and adopted by voice vote.

However, on 13.6.2016, as Shri Jagdish Pradhan expressed his unwillingness to serve the Committee, the name of Shri Ved Prakash was substituted in his place, with the leave of the House.

**4. On 13.6.2016,** following a short duration discussion initiated by Ms. Alka Lamba, Shri Som Dutt moved the following Motion with the leave of the House:

"This House agrees: That a Special Inquiry Committee be constituted to probe alleged irregularities and corruption in bodies that are administering the games of Cricket and Hockey in NCT of Delhi; That the Committee shall consist of the following Members: 1. Shri Madan Lal 2. Shri Somnath Bharti 3. Shri Rajendera Pal Gautam 4. Shri Sanjeev Jha 5. Shri Saurabh Bharadwaj 6. Ms. Alka Lamba 7. Shri Vijender Garg 8. Shri Amanatullah Khan and 9. Shri Rajesh Gupta;

That the Hon'ble Speaker shall appoint one of the Members of the Committee as its Chairperson; That the terms of reference of the Committee shall be:

- 1. To look into working, management and administration (including alleged financial irregularities) of the bodies that are entrusted with administering and managing the affairs of Cricket and Hockey in NCT of Delhi;
- 2. To examine whether the current practices have been conducive to the games of Cricket and Hockey;

- 3. To recommend measures to make these administrative bodies as institutions compatible with international standards;
- 4. To identify any acts of omission and commission by these administrative bodies and their office bearers during the period between January 01, 1992 and May 31, 2016 and to fix responsibility;
- 5. To examine whether such acts of omission need to be pursued and if so, in what manner; and
- 6. To recommend measures to turn these administrative bodies into effective and transparent institutions so that they could promote the glorious games of cricket and hockey by identifying and nurturing true talents.

That the Committee is free to decide its own procedure to fulfil the mandate given to it by the House;

That the Committee is free to enlarge the scope of the investigation, if needed, subject to approval of Hon'ble Speaker;

That the committee shall exercise all powers and immunities available to the existing Committees of the Legislative Assembly; and

That the Committee shall submit its report to Hon'ble Speaker before the commencement of the sixth Session of the sixth Legislative Assembly".

The Motion was adopted by voice-vote.

**5. Following a short duration discussion initiated by Ms. Bhavna Gaur on 13.6.16,** Shri Dinesh Mohaniya moved the following Motion with the leave of the House:

"This House agrees: That a **Special Inquiry Committee be constituted to probe alleged** irregularities in award of a contract to M/s ESP India Pvt. Ltd. by the Transport Department of the Government of NCT of Delhi;

That the Committee shall consist of the following Members: 1. Shri Nitin Tyagi 2. Shri Somnath Bharti 3. Shri Akhilesh Pati Tripathi 4. Ms. Sarita Singh 5. Shri Jarnail Singh (Rajouri Garden) 6. Shri Ajesh Yadav 7. Shri Kailash Gehlot 8. Shri Rajesh Gupta and 9. Shri Rajender Pal Gautam;

That the Hon'ble Speaker shall appoint one of the Members of the Committee as its Chairperson; That the terms of reference of the Committee shall be:

- 1. To look into all aspects of the award of contract by the Transport Department, Govt. of NCT of Delhi for inspection and certification of commercial vehicles for fitness to M/s ESP India Pvt. Ltd. and to point out irregularities, if any,
- 2. To fix responsibility for irregularities, if any,
- 3. To look into the circumstances surrounding denial of sanction for prosecuting persons perceived to be responsible for the irregularities, if it is now found that the case for prosecution is actually made out against them,
- 4. To recommend action against the persons responsible for these irregularities, if any, and to suggest future course of action in this case,
- 5. To suggest remedial action at institutional level to avoid such irregularities, if any, in future, and
- 6. To suggest measures for recovery of amount illegally accrued by the vendor by way of this contract, if any;

That the Committee is free to decide its own procedure to fulfil the mandate given to it by the House:

That the Committee is free to enlarge the scope of the investigation, if needed, subject to approval of Hon'ble Speaker;

That the committee shall exercise all powers and immunities available to the existing Committees of the Legislative Assembly; and

That the Committee shall submit its report to Hon'ble Speaker before the commencement of the sixth Session of the sixth Legislative Assembly".

The Motion was adopted by voice-vote

**Calling Attention (Rule 54):** Three notices were received under Rule 54. The following issue was discussed on 13.6.2016:

Shri Vijender Gupta called the attention of the House on the issue of alleged corruption in purchase of water tankers by the Delhi Jal Board. Shri Kapil Mishra, Hon'ble Minister of Tourism & Water and the Hon'ble Chief Minister replied..

The discussion lasted for 28 minutes.

# **Obituary References:**

House paid homage and observed two minute silence on the sad demise of Shri Jagdish Lal Batra, former MLA (1993-98) and former Metropolitan Councillor (1983-89).